

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) DIARY NO. 16785/2025

[Arising out of impugned final judgment and order dated 12-12-2022 in CRA No. 5669/2018 passed by the High Court of Judicature at Allahabad]

NASIR @GUDDU

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

(IA No. 87374/2025 - CONDONATION OF DELAY IN FILING, IA No. 87375/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 87376/2025 - EXEMPTION FROM FILING O.T.)

Date : 15-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Rishi Malhotra, Sr. Adv.

Mr. Prem Malhotra, AOR

Ms. Ansuiya, Adv.

Mr. Shivaansh Maini, Adv.

For Respondent(s) :

UPON hearing the counsel, the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice on the special leave petition as well as the prayer for interim relief, returnable in four weeks.
3. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the respondent-State of Uttar Pradesh.

(POOJA SHARMA)
COURT MASTER (SH)

(ANJU KAPOOR)
ASSISTANT REGISTRAR